

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF [C P Arora Engineers Contractors Private Limited]

RELEVANT PARTICULARS

1.	Name of corporate debtor	C P Arora Engineers Contractors Private Limited
2.	Date of incorporation of corporate debtor	17/04/2003
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201DL2003PTC119930
5.	Address of the registered office and principal office (if any) of corporate debtor	175, MIG Flats, Prasad Nagar, New Delhi 110005
6.	Insolvency commencement date in respect of corporate debtor	09.01.2025*
7.	Estimated date of closure of insolvency resolution process	08.07.2025 (One Eighty days from the date of commencement of CIRP on 09.01.2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Umesh Singhal (IBBI/IPA-002/IP-N00124/2017-18/10293)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034, Em:singhaluk@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Sigma Legal Group 407-408, GD-ITL Tower, B-08, Netaji Subhash Place, Pitampura, New Delhi-110034, Em: cparoracirp@gmail.com
11.	Last date for submission of claims	24th January, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads NA

***The order pronounced by the Hon'ble NCLT on 09.01.2025 was sent to the undersigned Interim Resolution Professional vide NCLT Email on 10.01.2025.**

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the C P Arora Engineers Contractors Private Limited on 09.01.2025.

The creditors of C P Arora Engineers Contractors Private Limited, are hereby called upon to submit their claims with proof on or before 24th January, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Financial creditors] in Form CA (NA).

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Umesh Singhal

Regn No.: IBBI/IPA-002/IP-N00124/2017-18/10293, Date: 13th January, 2025 at Delhi

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Ferns N Petals must offer bigger bouquet for growth

INTERNATIONAL | PAGE 5
Apple wants to continue diversity programmes

BRANDWAGON | PAGE 9
Troubled waters: Is brand Goa losing its appeal?

NEW DELHI, MONDAY, JANUARY 13, 2025

FINANCIAL EXPRESS

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READ TO LEAD

IN THE NEWS

AIFs seek special dispensation for deep-tech startups

THE ALTERNATIVE INVESTMENT FUNDS (AIFs) financing startups under the

Fund of Funds Scheme (FFS) have requested a special window or a carve-out to support deep-tech startups, reports **Mukesh Jagota**. There is also a call to increase the FFS corpus and extend its duration. ■ PAGE 2

Govt plans pan-India digital survey of crops from FY26

TO ESTIMATE A robust crop sown area and output of various agricultural

commodities in advance, the government is aiming to cover all the states under digital crop survey by next year, reports **Sandip Das**. The ₹2,817-crore digital agriculture mission will aid the survey. ■ PAGE 2

Unsecured loan slippages could dent banks' Q3 earnings

BANKS ARE EXPECTED to see moderate compression in the third quarter due to an

increase in slippages from unsecured loans such as credit cards and microfinance, reports **Sachin Kumar**. Unlike previous quarters...

TUESDAY MEET LIKELY TO FINALISE GUIDELINES, PAVE THE WAY FOR TESLA ENTRY

Govt invites Musk, other EV players for policy discussion

NITIN KUMAR
New Delhi, January 12

AHEAD OF US President-elect Donald Trump's swearing-in on January 20, the ministry of heavy industries has extended an invitation to Tesla CEO Elon Musk, along with other major global and domestic EV players, for a high-level stakeholder consultation on Tuesday.

The meeting is to finalise the guidelines for the Scheme to Promote Manufacturing of Electric Passenger Cars in India (SPMEPCI), or the EV policy. This is the second round of consultations on the guidelines, delayed by around eight months due to the general elections. Unveiled in March 2024, the EV policy is designed to attract global automakers and bolster domestic

manufacturing capabilities. The scheme provides for incentives for EV manufacturers to establish production facilities in India while mandating significant investments in local manufacturing and supply

● **SAMIR SEKSARIA**, CHIEF FINANCIAL OFFICER, TCS

'We see early signs of revival, but challenges remain'

Despite missing Street estimates on revenue and net profit, the analyst commentary on TCS's performance has been positive on the back of early signs of revival of discretionary

visa maintenance charge will have minimal impact on TCS. Excerpts:

Are IT companies out of the woods, given signs of discretionary spending?

need constant monitoring.

What kinds of operational efficiencies helped TCS improve margins in Q3?

MANUFACTURING PUSH



■ **Elon Musk abruptly cancelled his planned visit to India in 2024, citing 'heavy Tesla obligations'**

■ **Earlier, Tesla expressed reservations about meeting domestic value addition targets within time frame**



■ **Value addition norm similar to PLI; charging infra & R&D may be eligible investments**

■ **India's EV policy, unveiled in March 2024, is designed to attract global automakers and bolster domestic manufacturing capabilities**

on research and development, as well as the creation of EV charging infrastructure, will qualify as eligible investments under the scheme.

Continued on Page 5



Jaishankar to

Insurance reforms to see 100% FDI & composite licence

RUN-UP TO THE BUDGET 2025-26

PRASANTA SAHU
New Delhi, January 12

THE MUCH-AWAITED INSURANCE (Amendment) Bill to allow 100% foreign direct investment (FDI) in the sector may see the light of the day in the Budget session of Parliament. The proposed major amendment follows the tweaking of the Insurance Act in 2021, when the FDI limit was raised from 49% to 74%.

The current Bill was to be introduced in the Winter session but was deferred. According to sources, the latest amendment will not only let foreign insurers and other funds with financial muscle operate independently in India, but also include a clutch of other reforms like allowing insurers to offer life and non-life policies via a single entity under a composite licence.

Another change is the facility for insurance agents to sell products from multiple companies. Finance minister Nirmala Sitharaman is likely to make an announcement about the Bill in her Budget speech. The department of financial ser-

WIDER COVERAGE

■ **Insurance penetration in India was just 4.2% in 2021 compared to global average of 7%**

■ **Share of life insurance in the sector in India is 76%**

■ **Globally, the share of life insurance in total premiums is 43.7%**

■ **FDI limit in insurance was last raised in 2021, from 49% to 74%**

amendments aimed to ensure accessibility and affordability of insurance for citizens, foster expansion and development of the insurance industry, and streamline business processes. The sector requires capital inflows to grow and raise the insur-

7.	Address and e-mail Id of the Resolution Professional as registered with the Board	Address: C-47, Milansar Apartments, Plot No.-2, Sector-14, Rohini, New Delhi - 110085, NCT of Delhi Email: ipogendersinghal@gmail.com
8.	Address and e-mail Id to be used for correspondence with the resolution professional	Address: C-47 Milansar Apartments Plot No:-2, Sector-14, Rohini, New Delhi-110085 Email: pgfeindia@gmail.com Mob: 9810784484
9.	Relevant Forms are available at:	https://ibbi.gov.in/en/home/downloads
Date: 13.01.2025 Place: New Delhi		(Sd/-) Yogender Pal Singhal Resolution Professional

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11.	Last date for submission of claims	24th January, 2025
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Submission of false or misleading proofs of claim shall attract penalties.
Name and Signature of Interim Resolution Professional: Umesh Singhal
Regn No.: IBBI/IPA-002/IP-N00124/2017-18/10293, Date: 13th January, 2025 at Delhi

110018, Shop No. Upcl Office, Survey Second Floor, At Plot No- 57 To 60 Near Punjab Nat Neelgiri Commer	Notice For S Under The Notice is hereby the below descri Officer of ISFC (recovery of outs mentioned below ISFC on or bef Neelam Bata R First Floor, Shre Meenakshi Gar Nagar Colony, A B.s.m. Chowk, (above Icdi Ban 125001, First F Parsvnath Plaza
Loan Account No	
CLA1000024 P-0677809	
Description O inch, In north : Pargana & Teh South-Plot of	
LAP2000060 P-0429232	
Description O 1999, 2000, 20 Plot, South :20	
LAGZCLLOP 0005044390/ 10097583	
Description O District- Gauta Jagdish, South	
HL11CHLON 00504651	
Description O Sq Yds, Situed 26, West- Plot n	
LA11VLLONS 005070821/A 10169680	
Description O Moja Bilochpu premchand	
LAMRCLLO 0005039266	
Description C and District- M meters wide R	
HL11CHLOP 005046461	



INTEGRAL COACH FACTORY

Chennai - 600 038

Tender Notice No. IC/PCMM/EOT/02/2025 Dated : 10.01.2025
The following e-tenders are published in IREPS website.
Firms are requested to login to www.ireps.gov.in and

निदेशक मंडल के लिए और उसकी ओर से
वैराज इंफ्राटेक प्राइवेट लिमिटेड

ह./-
विवेक गोयल (निदेशक)

DIN: 08371031

दिनांक: 13/01/2025

स्थान: एफ/एफ आरजेड-बी-1 और 2 के एच एच
015/7/5/2 15/7/6 पंखा रोड, रघुनगर, पश्चिमी दिल्ली, दिल्ली, भारत-110045

फॉर्म ए सार्वजनिक घोषणा

(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड के विनियम 6 के अंतर्गत
कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016) रूसी पी अरोड़ा इंजीनियर्स
कॉन्ट्रैक्टर्स प्राइवेट लिमिटेड, के लेनदारों के ध्यानार्थ

प्रासंगिक विवरण	
1. कॉर्पोरेट देनदार का नाम	सी पी अरोड़ा इंजीनियर्स कॉन्ट्रैक्टर्स प्राइवेट लिमिटेड
2. कॉर्पोरेट के निगमन की तिथि	17.04.2003
3. प्राधिकरण जिसके तहत कॉर्पोरेट देनदार निर्गमित/ पंजीकृत है	कॉर्पोरेट मामलों का मंत्रालय
4. कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान संख्या	U45201DL2003PTC119930
5. कॉर्पोरेट देनदारों के पंजीकृत कार्यालय और प्रधान कार्यालय (यदि कोई हो) का पता	175, एमआईजी प्लेट्स, प्रसाद नगर, नई दिल्ली 110005
6. कॉर्पोरेट देनदार के संबंध में दिवाला प्रारंभ होने की तिथि	09.01.2025*
7. दिवाला समाधान प्रक्रिया के बंद होने की अनुमानित तिथि	08.07.2025 (सीआईआरपी के प्रारंभ होने की तिथि 09.01.2025 से एक अस्सी दिन)
8. अंतिम समाधान पेशेवर के रूप में कार्य करने वाले दिवाला पेशेवर का नाम और पंजीकरण संख्या	श्री उमेश सिंचल (आईबीबीआई/आईपीए-002/आईबी-एन00124/2017-18/10293)
9. बोर्ड के साथ पंजीकृत अंतरिम समाधान पेशेवर का पता और ई-मेल	सिन्हा लीगल ग्रुप 407-408, जीडी-आईटीएल बोर्ड टॉवर, बी-08, नेताजी सुभाष प्लेस, पीतमपुरा, नई दिल्ली-110034. ईमेल: singhaluk@hotmail.com
10. अंतरिम समाधान पेशेवर के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	सिन्हा लीगल ग्रुप 407-408, जीडी-आईटीएल टॉवर, बी-08, नेताजी सुभाष प्लेस, पीतमपुरा, नई दिल्ली-110034. ईमेल: cparoracirp@gmail.com
11. दावे प्रस्तुत करने की अंतिम तिथि	24 जनवरी, 2025
12. अंतिम समाधान पेशेवर द्वारा सुनिश्चित धारा 21 की उप-धारा (ए) के खंड (बी) के तहत लेनदारों के वर्ग यदि कोई हो	NA
13. ऋणधारण अक्षमता पेशेवरों के नाम जिन्हें एक वर्ग में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए निर्दिष्ट किया गया है। (प्रत्येक वर्ग के लिए तीन नाम)	NA
14. (क) प्रासंगिक प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है।	(क) वेब लिंक: https://bbi.gov.in/en/home/downloads NA

*माननीय एनसीएलटी द्वारा दिनांक 09.01.2025 को सुनाया गया आदेश दिनांक 10.01.2025 को
एनसीएलटी ईमेल के माध्यम से अधोहस्ताक्षरी अंतरिम समाधान पेशेवर को भेजा गया।

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कंपनी कानून ट्रिब्यूनल ने 09.01.2025 को सी पी अरोड़ा इंजी.
नियर्स कॉन्ट्रैक्टर्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया शुरू करने का आदेश
दिया है।

सी पी अरोड़ा इंजीनियर्स कॉन्ट्रैक्टर्स प्राइवेट लिमिटेड के लेनदारों को सबूत के साथ अपने दावे प्रस्तुत
करने के लिए 24 जनवरी, 2025 को या उससे पहले प्रविष्टि संख्या 10 के सामने उल्लिखित पते पर
अंतरिम समाधान पेशेवर को कहा जाता है।

वित्तीय लेनदारों को अपने दावों को केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा।
अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ दावे प्रस्तुत
कर सकते हैं।

प्रविष्टि संख्या 12 के सामने सूचीबद्ध अनुसार एक वर्ग से संबंधित एक वित्तीय लेनदार, फॉर्म सीए में
वर्ग के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि संख्या 13 के साथ सूचीबद्ध तीन
दिवाला पेशेवरों में से अधिकृत प्रतिनिधि की अपनी पसंद का संकेत देगा। (लागू नहीं)

दावे के झूठे या भ्रामक प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

अंतरिम समाधान पेशेवर का नाम और हस्ताक्षर उमेश सिंचल,
पंजीकरण संख्या: IBB/IPA-002/IP-N00124/2017-18/10293, दिनांक: 13 जनवरी, 2025 दिल्ली में।

फॉर्म-जी
अभिरुधि की अभिव्यक्ति हेतु आभार
दिल्ली सोसायटी सेट प्राइवेट लिमिटेड